

1.

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 51/7/NCLT/AHM/2017**

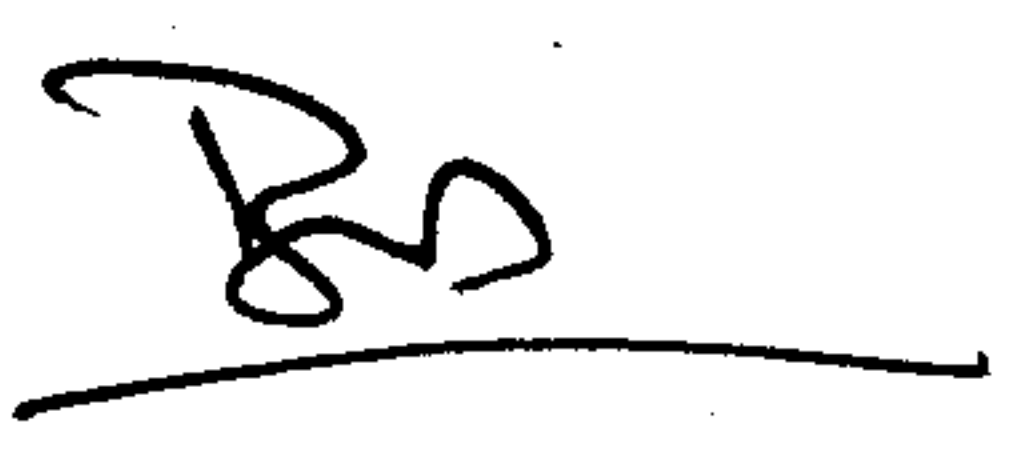
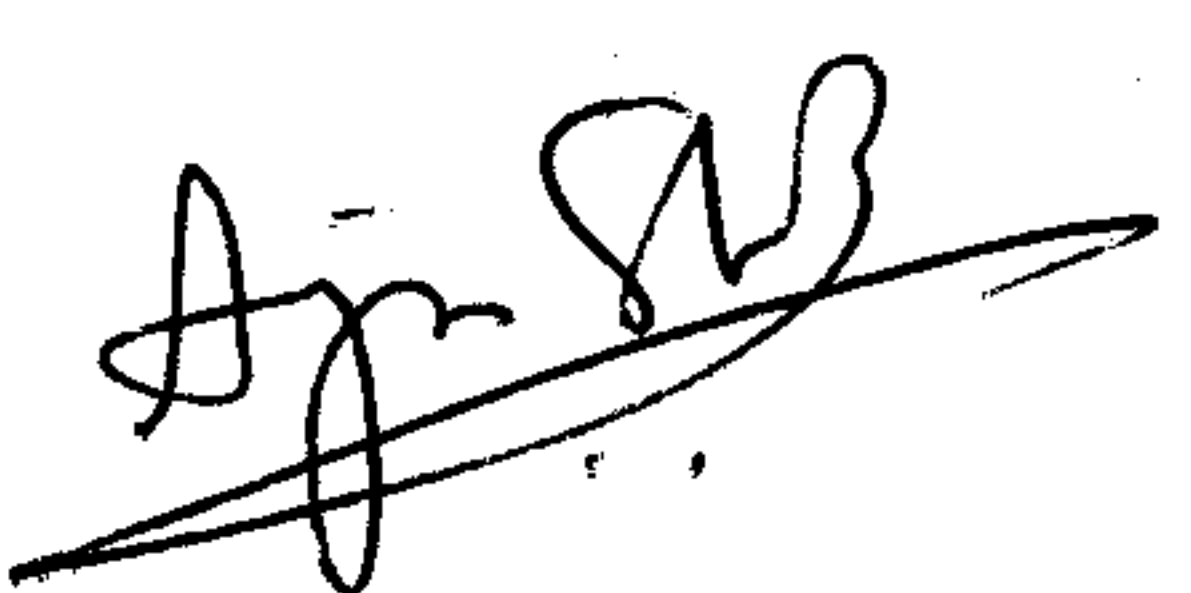
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017**

Name of the Company: State Bank of India  
V/s.  
Radheshyam Fibres Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u>  | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|-------------------------------|---------------------|-----------------------|---|
| 1.           | Biju A Nair                   | Advocate            | Applicant/FC          |  |
| 2.           | A. R. Sheth                   | Adv. &<br>Solicitor | Corporate<br>Debtors  |  |

**ORDER**

Learned Advocate Mr. Biju Nair present for Financial Creditor/ Applicant. Learned Advocate Mr. Arjun Sheth present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.


Learned Counsel for Respondent represented that signed copies of application and documents furnished to him by the Applicant Counsel.

During the course of arguments, it is noticed that application in Form no. 1 is incomplete in respect part IV columns 1 and 2.

Applicant is directed to rectify the defect in part IV columns 1 and 2 of Form 1 by 31.07.2017.

Registry is directed to issue notice to the Applicant today itself under section 7(5) proviso to rectify the defect pointed out above.

List the matter on 31.07.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 26th day of July, 2017.